Clauses 9 to 11 were added to the Bill.

Clause 12—(Power to make rules)

SHRI SANAT KUMAR RAHA : Sir, I move :

7. "That at page 6, line 3, for the words 'five hundred rupees' the words 'one thousand rupees' be substituted."

The question was proposed.

Sir, the spirit of the amendment is that instead of Rs. 500, it should be Rs. 1000. especially when the employer will break the law and the rules.

The questiorl was proposed.

SHRI K. V. RAGHUNATHA REDDY: I am not agreeing.

THE VICE-CHAIRMAN (SHRI LOKANATHA MISRA): The question is:

7. "That at page 6, line 3, for the words 'five hundred rupees' the words 'one thousand rupees' be substituted."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI LOKA-NATHA MISRA): The question is:

"That clause 12 stand part of the Bill."

The motion was adopted.

Clause 12 was added to the Bill.

THE VICE-CHAIRMAN (SHRI LOKA-NATH MISRA): Clause 1—the amendment to this clause is barred.

Clause 1 was added to the Bill.

The Enacting Formula and the Title were added to the Bill.

SHRI K. V. RAGHUNATHA REDDY: Sir, I move :

"That the Bill be passed."

The question was put and the motion was adopted.

#### RESOLUTION ON ROAD DEVELOP-MENT

THE MINISTER OF SHIPPING AND TRANSPORT (DR. G. S. DHILLON) : Sir, I beg to move the following Resolution :

"In supersession of the Resolution on Road Development adopted by the Constituent Assembly of India (Legislative) on the 19th November, 1947, and as subsequently amended by that Assembly on the 8th December, 1949 and by the Parliament on the 14th April, 1950, this House hereby resolves that

- 1. There shall continue to be set apart an amount not less than 3.5 paise per litre out of the duty of customs and of excise levied on motor spirit and the proceeds thereof shall be applied for the purposes of road development.
- 2. (a) The proceeds of such an amount so set apart in any financial year, reduced by duty attributable to taxed motor spirit used in aviation during the same period, shall be credited as a block grant to a separate Road Fund to be maintained in the Public Account of India.
- (b) For the purpose of this Resolution taxed motor spirit shall mean motor spirit upon which the duty of customs or excise shall have been paid and in respect of which no rebate of such duly have been given.
- 3. (1) The Road Fund shall be alloca ted as follows:
  - (a) a portion equal to twenty per cent shall be retained by the Centra! Government as a Central Reserve, this percentage being applicable with effect from the allocation due for the financial year 1948-49.
  - (b) Out of the remainder there shall be allocated by the Central Government a portion for expenditure in each State and Union Territory specified in the First Schedule

## [Dr. G. S. DhUlonj?

to the Constitution as near as may be in the ratio which the consumption of taxed motor spirit other than motor spirit used in aviation, in each area for which an allocation is to be made shall bear to the total consumption in the territory of India of taxed motor spirit, other than motor spirit used in aviation during the financial year concerned.

- (2) The portions allocated for expenditure in the various States and Union Territories shall be retained by the Cen-ral Government until they are actually required for expenditure in the manner hereinafter specified.
- (3) If in the opinion of the Central Government, the Government/Administration of any State/Union Territory has at any time—
  - (a) failed to take such steps as the Central Government may recommend for the regulation and control of motor vehicles wilhin the State or Union Territory; or
  - i(b) delayed without resaonable cause the application of any portion of the Road Fund allocated or reallocated, as the case may be, for expenditure within the State of Union Territory.

the Central Government may resume the whole or part of any sums which is may at that time hold for expenditure in that State or Union Territory.

(4) All sums resumed by the Central Government from the account of any State Government/Union Territory Administration as aforesaid shall be re-allocated between the credit accounts of State Government/Union Territory Administration and the reserve with the Central Government in the ratio of the main allocation for the financial year preceding the year in which the re-allocation is made.

Provided that the sums so calculated as the share of the State/Union Territory from whose account the resumption has been made shall be credited to the reserve with the Central Government.

- (5) Special additions to the Road Fund for linancing particular projects may be accepted from source other than mentioned in para 2(1) which shall be kept in a special Reserve and utilised for such projects.
- 4. The balance to the credit of the Road Fund or of any allocation thereof shall not lapse at the end of the financial year.
- 5. No expenditure shall be incurred from any portion of the Road Fund save as hereinafter provided.
- 6. The Central Reserve with the Central Government shall be applied first to defraying the cost of the administering the Road Fund and thereafter the balance of Central Reserve and Central Road Fund (Allocation) shall be utilised for financing such of the schemes connected with roads as the Central Government may approve and the sums allocated for expenditure in the States/Union Territories from these sources may, subject to the previous approval of the Government of India to each proposal made, be expended upon any of the following objects, namely:
  - (a) Road Research and Intelligence Schemes;
  - (b) Traffic Studies and Economic Surveys;
  - (c) Training arrangements for young Engineers;
  - (d) Schemes of all-India importance such as those leading to the removal of regional unbalance such as helping in the development of tribal areas, backward regions, promoting inter-State communication facilities, helping in combating anti-social elements like

other activities.

Provided that the amounts in the Special Reserve shall be applied only to the purposes for which they ate earmarked.

7. No expenditure shall be approved by the Government of India to be incurred from the Central Road Fund without the prior approval of the Union Minister of Shipping and Transport."

I may recall that the Central Road Fund has the requirements arising out of the communication development taking place now and then. The combating anti-social elements. 11 last adopted by Parliament en 14-4-1950.

As hon. Members might be aware, the Central Road Fund is a non-lapsing Fund and derives its revenue out of customs and excise duties on taxed motor spirit (i.e. petrol used by motor vehicles) at 2\ annas per gallon. Aactually, to begin with, the rate of accruals to this Fund in 1929-30 was 2 annas per gallon. Subsequently, it was raised to 2<sup>^</sup> annas in 1931 and has stayed at the level since then

planned development in the

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dacoits, Naxalites, etc., promotion of country since 1931, considerable money is tourism etc., road/bridge works required being provided under various other sources for National Projects like Atomic Power also for road development as part of Central Stations, Industrial Undertakings etc. and State Plans, the need for paying particular likely to be lost sight of by the road attention to the special needs referred to by me authorities concerned in the midst of a little while ago still continues since our road requirements are so vast that we require a tremendous lot of money to catch up with the progress being made in the developed countries of the West. The Central Road Fund has, there-force, to continue to meet many felt needs. However, in the light of our experience with the working of the Central Road Fund since its creation in 1929-30 and the developments which have taken place since then, Government feel that the objectives of the Fund require some modifications so as to provide greater emphasis on research, training, surveys and special studies, and roads of allbeen in existence since 1929-30 and so has India importance like roads leading to the been the Resolution on Road Development removal of regional imbalances as those governing this Fund except for minor helping to the development of tribal areas, modifications made from time to time to meet backward regions, promoting inter-State facilities, assisting am existing Resolution is based on the Resolution removing the words relating to dacoits and Naxalites.

5 P.M.

The idea is also to lay emphasis on promotion of tourism, etc. road/bridge works required for national projects like atomic power stations, industrial undertakings, etc. By another amendment we propose to include agricultural marketing areas and construction of resting places for drivers and conductors Ever since its creation, the Fund has and other wayside facilities. These are sectors provided a sustained source for supple- which might not get the required attention by menting the other sources available for the various road authorities in the midst of financing road development in the country, their other manifold responsibilities for especially in areas which are likely to be lost meeting local requirements. The objectives of sight of by the various road authorities in the Fund contained in paras 6 to 8 of the midst of their manifold acti vities like projects existing Resolution are, therefore, proposed to required for promoting inter-State road be slightly rearranged and modified with this communication facilities helping in the aim in view. While doing so, it is also opening of new area, providing funds for proposed to take advantage of this opportunity schemes of research and intelligence, etc. to effect certain other amendments in the Although ever since the ushering in of existing Resolution to delete out of date portions.

[Dr. G. S. Dillon]

With this background, I would now explain to you the modifications proposed to be made in the new Resolution before you *vis-a-vis* the existing Resolution. Briefly the position is that

- (a) the first 5 para of the proposed modified resolution are more or less the same as those in the existing resolution except for some procedural/drafting changes required to indicate the present position. For example—
  - (i) There is a mention of 'extra' duty of customs and excise in para 1 of the existing resolution. This word 'extra' is now redundant in the present context as the 'extra' duty intended for the Central Road Fund has since been merged in the Central Excise Duty and the required amounts are being provided for this Fund from out of the Consolidated Fund of India by way of block transfer.
  - i(ii) In para 1 of the existing resolution, the rate of accrual has been indicated in annas per gallon. It is now proposed to indicate it in metric terms i.e. Naye Paise per litre instead of annas per gallon.
- (iii) Sub-paras 2(1) and 2(2) of the existing resolution are proposed to be redrafted as indicated in the proposed/modified resolution as sub-para 2(1). It does not involve any modification in substance but means only a drafting modification to bring out that the road fund shall be maintained in the Public . Account of India.
  - (iv) In para 3(1)i(b) of the existing resolution, there is a reference to the "Calender year ending during the financial year concerned" for calculating the amount that may be available for each State/Union Territory. Reference to "Calender year" is now proposed to be deleted and substituted by financial year so that the basis for calculating the amount of accruals to the Fund is also financial year which is being

following in all other accounting matters.

- (v) In para 3 of the existing resolution, there is a mention of Part 'A' and Part 'B' States. Since this distinction does not exist at present, it is proposed to substitute the words "States and Union Territories" for the words Hart 'A', States and Part 'B' States wherever these words occur in para 3.
- (b) Paragraphs 6 to 8 of the existing Resolution relating to the objectives of the existing Fund are proposed to be replaced by para 6 of the. suggested modified resolution in the light of the background given by me earlier indicating Government's thinking to revise the objectives of the Fund to provide for greater emphasis on research, training, surveys and investigations and schemes of all-India importance like roads in tribal, backward, hilly areas-here I may also add marketing areas links which also occupy an important place in the Prime Minister's 20-Point Programme, loads intended to promote inter-State communication facilities, helping in combating anti-social elements like dacoits and Naxalites, which 1 am just now proposing to delete, promotion of tourism, etc., road/bridge works required for National Projects like Atomic Power Stations, Industrial Undertakings, etc. Further, the "revised objectives" will now be common to both the Central Road Fund Allocations and Central Road Fund (Ordinary) Reserve. The main idea underlying the proposed revised objectives is to ensure greater attention to schemes of all-India interest as distinct from schemes of local character which could be easily attended to as part of the local development projects.
- (c) Paras 9 and 10 of the existing Resolution refer to Standing Committees. Since all the Standing Committees were abolished by the Government in lune 1952, paras 9 and 10 of the existing Resolution are now out of date and hence

paras 9 and 10 of the existing Resolution are proposed to be deleted in the modified Resolution.

you may be adopted by the Rajya Sabha.

Also, Sir, along with this, I move my amendments to paragraph 6 of this Resolution.

Sir, I move:

"That in para 6(d) of the Resolution

- (i) in line 5, delete the words 'like dacoits. Naxalites';
- (ii) in line 5, between the words 'antisocial' and 'elements' add the words 'and criminal':
- 'tourism' and 'etc.' add tie words 'agricultural marketing areas links';
- (iv) in line 6, after "tourism, etc' add 'part contribution to programme for setting up drivers', conductors' and cleaners' roadside resting places and passengers' wayside facilities on State roads etc' "

THE VICE-CHAIRMAN (SHRI LOKA-NATH MISRA): The Resolution and the amendments are open for discussion. Yes, Mr. Gunanand Thakur.

श्री गुणानन्द ठाकुर (विहार) : उपसभाध्यक्ष जी, अभी हमार' ट्रांसपोर्ट ऑर शिपिंग के मिनि-स्टर महोइय ने जो प्रस्ताव सदन के समक्ष रखा हैं में उसका समर्थन और स्वागत करता हुं। प्रधान मंत्री जी ने इधर गांवों की और बड़ी मुस्तेंदी से ध्यान दिया है और अभी हाल में एक बयान हुआ योजना कमीशन की और से कि गांवों में सड़कों के विकास होतु 500 करोड़ रुपये की राशि का आवंटन किया गया है। यह बहुत ही खुशी की ऑर स्वागत योग्य बात हैं।

उपसभाध्यक्ष जी, हमारा मुल्क गांवों का मुल्क कहलाता है, जहां की 80 फी सदी आबादी या कहिए यहां की तीन-चाँथाई आबादी, गांवों में Sir, I now move that the Resolution before रहती है, आज वहां सड़कों की क्या कठिनाई ऑर क्या मजबूरी हैं जो ग्रामीण क्षेत्रों सं आतं हैं वं ही बता सकतं हैं। विकास की दिष्ट से बामीण क्षेत्र बहुत पिछड़े हुए हैं ऑर आज विकास के दार में गांवां की उन्नीत का आधार सहकों के निर्माण से हो सकता हैं। आज दंहात के किसानों को, गरीबों को तरह तरह की परंशानियां होती हैं, उनको अधिक कीमतें चुकानी पड़ती हैं, अधिक मुसीबरों फोलनी पड़ती हैं। सड़कों के अभाव से देश का जो स्वाभाविक विकास होना चाहिए, जो एक बॅलेन्स्ड डेवलपर्मेंट होना चाहिए वह विकास भी नहीं हो पाता है, कोई उदयोग-धंधे नहीं लग पाते, कोई सामान नहीं जा सकता। अभी अपने मुल्क में लगभग 4 लाख सडकें हैं । अगर 1959 की चीफ इंजी-नियर्स की कमेटी की रिकमण्डेशंस हम माने (iii) in line 6, between the words तो उन्होंने जो सिफारिश की थी कि भारतवर्ष में 1961 से काशी के बीच कम से कम 6 लाख मील तक सड़कें होनी चाहिए। . . . जिसमें अभी तक नहीं जा सके। में मंत्री जी से निवेदन करना चाहता हूं कि आपकी रोड टॅक्स से जहां एक हजार करोड़ रुपया के करीब आता है, वहां पर आप मुश्किल से 30-32, 35 प्रीतशत रुपया सहकों के प्रोटेक्शन पर और नई नर्ड सडकों के बनाने पर खर्च कर पाते हैं । म" चाहता हूं कि आप कम से कम 60-70 प्रति-शत तक जो आमदनी आपको इससे होती हैं उसे आप इस कार्य पर लगायों । इस मामले मीं जो फंड की कठिनाई सामने आती हैं वह दूर हो जायंगी और इस सम्बन्ध में काम भी आगे बढ़ सकेगा । जो हमारी पांचवीं पंचवर्षीय योजना हैं, उसमें 500 करोड़ रुपया इस कार्य के लिए रखा गया हैं और 32 करोड़ रूपया राज्यों को दिया गया है। चौथी येजना में इस कार्य के लिए मश्किल से पांच करोड़ रुपया दिया गया था। मेरा निवंदन हैं कि इस विभाग की जो आमदनी होती हैं वह उसको पूरी नहीं मिल पाती हैं और न खर्चा ही पूरा हो पाता हैं।

जो पिछड़े क्षेत्र हैं. हिल एरियाज हैं या

# [श्री गुणानन्द ठाकर]

Resolution on

तो होती ही हैं लेकिन उस इलाक के जो प्रति- जंक्शनों से अवश्य कर दिया जाना चाहिये। जाती हैं क्योंकि उनको ही हर समय बहुं की करना चाहता हूं कि हमारे यहां एक सड़क हैं बनता का सामना करना पड़ता है और जवाब जो सलसवा, बंबारों और साहर्य होकर बाती हैं, वेगा पड़ता हैं।

महत्वपूर्ण सड़क हैं, वह उत्तरी ऑर पूर्वी सीमा यह भी एक महत्वपूर्ण सड़क हैं। यह सूपील जो को दिष्ट में रखते हुए बहुत ही महत्वपूर्ण सड़क हैं वह एक महत्वपूर्ण स्थान हैं और यहां पर हैं। यह सङ्क अभी क्वेंबल विहार में दरभंगा हर साल मोंना लगता है जिसमें सरकार की तक ही गई हैं आर पूर्व में फरविसगंज के पास लाखों रुपया रवेंन्यू के रूप में आ सकता हैं. रुक गई हैं। मेरा ढिल्लों साहब से निवेदन लेकिन वह धन के अभाद के कारण बगेर बनी पड़ी हाँ कि यह सड़क अभी फांड के नाम पर और कभी हुई हाँ। किसी दूसरे कारणों से नहीं बन पा रही हैं।। और अंत में मैं कहांगा कि बिहार और खास इसका नतीजा यह हो रहा है कि पूर्वी ऑर कर उत्तर विहार और पूर्वी उत्तर प्रदेश बहुत उत्तरी सीमा का हमारा वह हिस्सा जिसमें पिछड़ा हुआ इलाका है और इस के कारण सिक्कमा भी हमार देश का एक अंग और राज्य मिणपुर, सिक्किम और मिजौराम तक आप की वन गया है, उसका भी विकास इस सङ्क की सङ्कें ठीक से नहीं पहुंच सकी हैं। इस वजह से रुका पड़ा है । इस सार क्षेत्र का लिये मेरा निवेदन हैं कि इस उत्तरी पूर्वाचर विकास इस सड़क की वजह से रुका पड़ा हैं। का परी तरह से सर्व करा कर जो वहां का पिछड

इसी तरह की एक सड़क नेपाल की सड़क हैं आर आपको चाहिये कि इस तरह की जो सङ्कें एंसे क्षेत्र हों जहां पर पक्की सड़कों नहीं जा हो उनको नेशनल हाईवेज की भावना से सकी हैं. वहां पर आज सड़कें बनाने की जरूरत बनाया जाना चाहिये। इसा तरह की सड़कों को हैं। हम तो कहते हैं कि जो नेशनल हाईवंज गांवों की सड़कों से जोड़ देना चाहिए, जिलों के हैं उन सब की दशा देखिये तो आप को हँडक्वार्टर्स और कीमश्नरी से जोड़ देना चाहिये। ताज्जुव हांगा । में इस सम्बन्ध में उदाहरण राज्यों की जो राजधानियां हैं उनसे नेशनल देना चाहता हुं। अमीनगांव से वरेली तक हाईवंज को जोड़ दिया जाना चाहिये। आजकल जो नेशनल हाईवीज का प्रोजेक्ट था, यहां पर देखने मों यह आता हैं कि जो नेशनल वर्मा जी वॅठ हें , वे भी उस इलाके से आते हैं हाईवंज हों वे डिस्ट्रिक्ट से अनटच होती हैं. और इस सड़क के सम्बन्ध में में कई वार इस कीमरनरीज से अनटव रहती हैं, रेलवे जंक्शनों से सदन में कह चुका हूं, ध्यान इस सदन का अनटच रहती हैं। इसलिए में निवंदन करना खींच चुका हूं कि उस सड़क का शिलान्यास चाहता हूं कि जो नेशनल हाई वंज हों जो भेरवी किया गया था मगर अभी तक उसमें काम शुरू और पुराने कीटहार होकर गई हैं, उस सड़क नहीं किया गया हैं। जब आप किसी चीज का को सी समय समय पर खतरा रहता हैं। गंगा शिलान्यास कराते हुं तो उसको शुरू भी करना के कटाव की वजह से हर साल उसमें करोड़ों चाहिये। नहीं तो आपको किसी चीज का भी रुपये खर्च करने पड़ते हैं जिसकी वजह से शिलान्यास नहीं करवाना चाहिए। अगर इस रोल और सड़क दोनों को ही खतरा पेंदा हो तरह के कार्य में पंसां की कमी पड़ जाये तो उस जाता हैं। इसलिए मेंरा निवंदन यह हैं कि इलाक के कार्यकर्ताओं के लिए मुश्किल हो जितनी भी नेशनल हाई वेज की सहकें ही उनका बाली हैं। सरकार की वदनामी होती हैं वह सम्बन्ध जिला से, कीमश्नरीज में और रेलवें

निधि होते हैं, उनकी दशा वहुत खराव हो। इस सिलसिलं में में एक ऑर निवेदन यह इस सड़क की ऑर भी माननीय मंत्री जी को ध्यान देना चाहिये । इसी तरह से एक दूसरी उस तरह से अमीनगांव और बरेली की जो सड़क हैं जो सिंहल्वर से सुपील होकर जाती हैं।

इसलिए में यह निवंदन करना चाहता हुं कि इलाका है उस में जहां तक संभव हो सर इस और अवश्य ध्यान दिया जाना चाहिये। अधिक से अधिक सहकों की व्यवस्था की जा

और प्रधान मंत्री जी का ध्यान आज आमीण क्षेत्र growth is very very fast, I would draw the की और हैं। इस लियं किसी ग्रामीण योजना के अन्तर्गत आप इस फंड को इधर उधर न कर With the growth of business, agriculture and के उस के विकास के लिये इस का उपयोग industry, there has been in twenty years 1300 कीजिए और इस काम के लिये ही इस फंड को per cent growth in the revenue of the अलग रहाँ। इन शब्दों के साथ में इस का Government from road transportation. Sir, स्वागत करता हुं।

Bengal ): Mr. Vice-Chairman, Sir, after the the third is under the Central Ministry. Sir, National Public System Bill which the Minister there are three committees at these three brought forward under the Twenty Point levels. There is road transportation, air Programme, he has come forward with the transportation, rail transportation and inland second Bill. I think this is also under the water transportation. There should be one sin-Twenty Point Programme for the development gle policy. A national policy regarding the of roads. Road transport must be strengthened, development of road transport should be built Though I welcome this Bill whole-heartedly, I up or formulated. find that this is rather, what we call, a poor fund of Rs. 7 crores for this gigantic task. The Resolution intelligence schemes, traffic studies and roads, we are happy that he has brought economic surveys and training arrangements forward two legislations for the development for young engineers. I cannot understand how of roads. I would request him to pursue this this fund can cope I with the gigantic task co-ordination which has been envisaged in this Resolution. I transportation system in India should be coalso think that an investment of 100 crores of ordinated in such a manner that our rupees can create 10,000 man years of employ-ment as against 2000 in rail and 5000 in faster. I would also say that on the road-side, agriculture. It has been stated by Mr. Dhingra, rest houses are wanted, sheds are wanted.... the President of All-India Road Transport. Sir the growth of road transport is the prime necessity for a developing country especially less number of robberies. We have been focussing attention on road transporation recently. It is necessary for the growth of the economy of the country. It is also are still living in the era of bullock-carts. Sir, under our Twenty Point Programme. If the we repair roads with very meagre amounts. Twenty Point Programme be seriously With meagre amounts, national highways implemented, then this fund is meagre. The cannot be maintained and repaired. We find Government has already brought forward so many Bills. If they want to implement this Bill bullock-cart should also be modernised. But, seriously, then I think this poor fund cannot meet our ambitious expectations.

Sir, the road transport is increasing fast. For example, during the last decade, road goods traffic has risen from 34 to 65 billion tonnes kilometers. It will be 110 billion tonnes kilometers in 1978-79. The

there are three types of transportation committees. One is under the Planning SHRI SANAT KUMAR RAHA (West Commission, the other is under the States and

> Sir, the Minister has come with so much covers road research and seriousness regarding the development of machinery.

> > SHRI KALYAN ROY (West Bengal): And

SHRI SANAT KUMAR RAHA: Sir, we that we are still in the bullock-cart era. So, the how? Bullock-cart with heavy load damages the road. There are so many potholes in the 34 national highway. When you go from Calcutta to Farakka, the life of your truck or taxi or car will be only 50 per cent of what the manufacturers guaranteed. So, road development should be seriously considered. Road development can be a standard of our

### [Shri Sanat Kumar Raha]

economic growth. So, priority should be given to road development. Necessary finances increased year to year. Sir, I find that there was ten per cent allocation in the First Plan. The allocation has come down to 2.7 per cent still I think the percentage should be increased दिया जाए। for the development of roads. Sir, our agricultural activity, industrial activity cultural activity, and our national integration depends on the road development. So, Sir, I shall not take much time of the House because हैं इससे काम नहीं चल सकता । आखिर there is already another Bill before the House.

With these words, Sir, I support wholeheartedly this Bill. And I would also say that our hon. Minister is serious enough and is taking pains to develop the roads. I would urge upon him that during his tenure in the Ministry, he should create a co-ordinating machinery so that this havoc in the coordination is removed. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI LOKAdo not take more than seven minutes.

वदलता जाता है । 1950 के लगभग चाहे मंत्री महोदय ने अपने प्रस्ताव में थोड़ी तबदीली सवारियों का सम्बन्ध था, चाहें सामान होने का लाकर बात कही हैं वह बहुत जरुरी हैं आर अच्छी सम्बन्ध था रोल का जीरया सबसे बड़ा जीरचा हैं। हमने अपने देश के अंदर हजारों लोगों था। जीरया तो सबसे बड़ा आज भी हैं, लेकिन को परीमट दें रखे हैं । जब वे चालक हजारों जो मात्रा चाहे सवारियों की हैं, चाहे सामान की मील चलेंगे तो उनके आराम की जरूरत पड़ती ह" वह सहक से जो परिवहन या गाहियां चलती हैं और उनकी गाहियां को भी ठहराने के लिये ह"ं और जो होते ह" वह ज्यादा बढ़ती-जाती ह"। स्थान की जरूरत पहली ह"। इसी तरह से जो रेंच ने पार अब दंश आजाद हुआ था 1950 के सर्वारियां होती हैं उनके लिये भी दोपहर में,

अम्झ जब प्लानिंग शुरू हुई तो कोई साढ़े आठ सों करोड़ के करीब रूपचा लगा हुआ था और आज 5 हजार करांड से ज्यादा रुपया रेल के महकर्म पर, should be allocated for this purpose. The रोल के सामान बड़ाने पर, रोल के डिब्बों पर ऑर allocations in the Plans should also be उसके स्टाक पर खर्च हुआ । उनकी असेट्स आज 5 हजार करांड से ऊपर की हैं। इसी तरह सं आज जिस ऑसत सं सङ्क का आना जाना. in the Fourth Plan. Sir, though the money is सवारियों का और सामान का बढ़ता जा रहा greater in volume than the previous allocation, हैं, उसके लिए बहुत जरूरी हैं कि ज्यादां रुपया

Road Development,

म" मानता हुं कि यह जो कंन्द्रीय रोड फंड यांजना के माथने क्या हैं ? अगर हम रिजर्व बैंक से ही योजना चलाना चाहते हैं तो योजना उसी तरह सं चलनी चाहिये जिस तरह सं आज चल रही हैं। असल में योजना के मायने यं हैं कि जो काम करने वाले लोग हैं उनको नाँकरी द", काम द" जिससे वे देश के लियं जरूरत की चीजों पँदा कर सकें।

आप जानते हैं" सङ्क कितने महत्व की चीज NATH MISRA) : Shri Ranbir Singh. Please हैं । जो किसान अपने खेतों में अपनी मेहनत से चीजों पेंदा करता है अगर उनके गांव या खेत तक सङ्क नहीं होती तो उसकी फी-क्विन्टल एक रूपया वा दो रूपया का घाटा होता है अगर सङ्क हो तो उसको ज्यादा मिल सकता है । सहक न होने से उसको इससे ज्यादा भी घाटा श्री रणवीर सिंह (हरियाणा) : उपसभाध्यक्ष हो सकता है और सहक होने से इससे ज्यादा जी. आपका हुक्म तो सिर मार्थ हैं, लेकिन यह फायदा भी हां सकता हैं। दंश की तरक्की के प्रस्ताव और नीति देश के लिए बहुत जरूरी हैं। लिये, देश के अंदर रोजगार बढ़ाने के लिये और इसके जगर वहस होना बहुत ज्यादा जरूरी हैं कामकाज को अच्छी ढंग से चलाने के लिये यह और वह इसीलए भी कि जैंसा अभी राहा साह्य जरूरी है कि सहकों का जाल बिछाया जाए ने कुछ आंकड़े पेश किये देश के अन्दर एक जमाना आर सड़कों का जात बिछाने के साथ-साथ, जैसा

नियं स्थान की जरूरत पड़ती हैं। यह बात सही कि जो बात उन्होंनें कही हैं उसकी पूर्ती इस फंड से नहीं हो सकती हैं उसके लिये हमें अलग से इंतजाम करना हैं।

हमों सड़कों के लिये चाहिये क्या ? सड़कों के योजना नहीं होनी चाहिये। लिए रोडी ही काफी नहीं है इसके लिए रोलर होनी चाहियं जिसमें इस बात का प्रबन्ध हो को भी जरूरत होती हैं आँर वह हमार देश में कि कारखानों में जितने भी रोलर वनों वे सब बनता हैं (Interruption) ओम जी को काम में आएं, जितने तार बने उन सब की टाइम का फिक हैं और हमको फिक हैं सड़कों का । किसान मेहनत करके पेंदाबार करता है लेकिन सङ्कीं न होने के कारण उसकी पूरी मेहनत नहीं मिलती हैं। तार भी बनते हैं लोहे के कारखानों में लेकिन अगर सक्कें नहीं होंगी तो वे भी ऐसे ही पड़े रहींगे। दूसरी तरफ इंजीनियर्स हैं ये भाग-फिरते हैं अमेरिका और दसरी जगहों पर । हम इंजीनियर्स पेंदा करते। हैं लेकिन उनको काम नहीं देते हैं इसलिये उनको भागना पहता हैं। जिस प्रकार इंजी-नियर्स के लिये काम की जरूरत हाँ उसी प्रकार खेलों तक, गांवों तक सड़कें बनाने की भी जरूरत हैं। यह में मानता हूं कि इस योजना के अंदर इसके लिये जो पेंसा मिला हैं वह बहुत थोड़ा हैं लेकिन मेरा यह निवेदन हैं कि जिस प्रकार खेतों के लिये पैसे की पावन्दी नहीं हैं उसी प्रकार सङ्कों के लिये भी पेंसे की पाबन्दी कितना पेंसा दिया जाए । ऑर इस नहीं होनी चाहिये। जितनी ज्यादा से ज्यादा सङ्कें बना सर्कें, हमें बनानी चाहिये। जितने हमार पास तार हैं. जितने हमार पास रोलर हैं. जितने हमारे पास इंजीनियर्स हैं सब काम में लगे रहीं. यह मी आपसे कहना चाहता हो।

रिजर्व बैंक छोटे-छोटे कागज छापता हैं। तनख्वाहदारों को फिक इस बात की रहती हैं सनख्याह कम हो जएगी। इस देश की जो तनस्वाह कितनी मिलं । इसलियं मेरा कहना Fund which

गर्मियों में, गारिश में, ठंड में खड़े होने के हैं कि यह जो यांजना है यह कागज के जपर हैं और वह कागज, जिससे नोट बनता हैं वह इसी देश में वनता हैं। बनाने वाले हमारे ही आदमी हैं । अगर कागज के ऊपर ही यांजना हैं तो योजना कमोशन तोड़ने लायक हैं। इसको तोह देना चाहिये । में यह नहीं कहता कि योजना ऐसी काम में लाया अए और जो पत्थर हैं उनको कृट-कृट कर, रोडी थना-चना कर काम में लाए जाए, सड़कें बनाने के साथ ही मारा यह भी निवंदन हैं कि इस काम के लिये पैसे की पाबन्दी नहीं होनी चाहिये।

> जो किसान मेहरत करता है, जो मजदूरी करता है उसको उसके हिसाब सं पैसान मिले. यह अच्छी बात नहीं हैं।

अंत मीं, माँ इस प्रस्ताव का समर्थन करता हुं और मंत्री जी से प्रार्थना करता हुं, साथ ही ओम महता जी से भी कि इसके लिये कम से कम एक दिन का समय निकालों। इस सदन में और दूसरे सदन में एक दिन के लिये इस वात पर बहस हांनी चाहिए कि सड़कों के लिये वार माँ जो हमारे देश में टेक्सेशन का बंचा है उस सब का नक्शा प्लानिंग कमीशन के सामने और देश के सामने रखने के लिए यह जरूरी हैं कि इस बारे में पूरे तार पर विचार किया जाये। इसलिए हम पूरे दिन की बहस की मांग करतं हैं ।

DR. G. S. DHILLON: Mr. Vice-Chair-कि अगर वह कागज कम छपींगे तो उनकी man, Sir, I thank the hon. Members for the suggestions they have been kind enough to make. Perhaps, it seems, there is some योजना है उसमें जो आपरितयां उठाई गई misunderstanding. This Resolution only हैं वह इस बात की नहीं हैं कि देश के pertains to one specific fund, the Central Road अंदर पंदानार किस तरह से बढ़े बल्कि इस वात Fund and this is not a general Budget. The की हैं कि योजना कमीशन के जो मेंग्बर हैं general Budget will be discussed at the time संकटरी हैं या बड़े-बड़ अफ़रर हैं उनका to modify the objectives of the Central Road [Dr. G. S. Dhillon]

is coming to us since 1929-30 and which was modified from time to time in 1934, 1949 and later on.

The points raised in this debate are mostly concerning the general Budget. The Central Road Fund does not provide anything for the national highways. In 1929, the Central Government had ten per cent; rest of that went to the States. In 1934; it was fifteen per cent for the Central Government and later on, in 1949, it was raised to twenty per cent and the rest of that went to the States. It is a nonlapsing fund which goes on accumulating. The total amount of this fund at present is about Rs. 8 crores and this is distributed amongst the States based on the consumption of spirit and petrol, which we verify from the Ministry of Chemicals and Petroleum and Companies and the companies.

There was some discussion going on that it should be merged into the general fund. This is a fund in which the States have claims of their own. Without going through much of the procedural wrangles like consultation with the Planning Commission etc. We have come round to certain modification, like research and training, improvement of backward areas and all the objectives that we have expressed.

I must tell Gunanandji, if he is here, that though this road Nansi which he mentioned, on the national highway No. 31, is outside the scope of this Resolution, it is already under consideration for some diversion. So far as its working is concerned, it is already working. The diversion is just to save it from erosion from the Ganga waters.

About the useful suggestions given by my very dear old colleague, Shri Ranbir Singh, I assure him that we are very keen to do as much work in this field as possible and we are trying to get as much money as possible.

Mr. Raha has so keenly repeated his old demand about co-ordination, this time coordination not only between the Central planning and State planning but also—he has added to his earlier suggestion-coordination between various wings of transport, railway and road transport. That is a very welcome suggestion.

Mr. Vice-Chairman, Sir, you will see that for the first time when it was discussed and that debate was very fresh in my mind, this Resolution was coming and at that time when I came, it was almost ready. So, I have deleted the words "Dacoit" and "Naxalite" because a dacoit is not a dacoit always a Naxalite is not a Naxalite always. There is ample scope for reform. They can be very useful members of the society at any stage.

This was a mistake on our part. But I have retained the word 'anti-social'. I may become anti-social sometimes. Who knows? Perhaps, Mr. Kalyan Roy may not add me also along with him. But as I see, he is not anti-social at present

Then, Sir, after discussions and consultations which I had in the Lok Sabha, ! I have added the words 'agricultural mar-I keting areas links'. Though a very humble beginning, introduced it for the I first time. I have also added the words 'part contribution to programme for setting up drivers', conductors' places and and cleaners' roadside resting passengers wayside facilities on State roads etc.'. This is just a small beginning.

I also mentioned in the other House that I had tried to select one road which should serve as a model for others so far as amenities for the operators and workers are concerned. At present, without much discussion with the people concerned who have a grip over this, I think we may not be able to proceed. But I think the road from Delhi to Agra, which is most frequently travelled by our tourists and other visitors could be taken up as a model route to build these wayside facilities and workers' resting houses. Then.

1 want to show it to the transport department of other States how they could develop them in their own States.

here, though it is not connected with this is: Resolution and to which Mr. Raha referred, is about the constraints and obstructions in the transport. In the last Chief Ministers' Conference, 1 had been able to convince some Assembly of India (Legislative) on the 19th of them that we must do away with the octroi, which is a big obstruction for inter-State amended by that Assembly on the 8th movement of transport. So, we have set up a December, 1949 and by the Parliament on the committee of six Chief Ministers to go into it. Some are in favour and some are against it. that-But let us hope we are able to come round to some solution so that these unnecessary constraints are removed. This would make quicker transport possible.

If I have left out other points, it is because they are not relevant here. They are relevant to the general debate, which will follow, on the demands for grants in respect of transport. I will keep them reserved for my reply at that time because they are relevant to that part of the Budget.

THE VICE-CHAIRMAN (SHRI LOK-ANATH MISRA): We shall now take up the Government amendment. The question is:

"That in para 6(d) of the Resolution:

- (i) in line 5, delete the words 'like dacoits, Naxalities';
- (ii) in line 5, between the words 'antisocial' and 'elements', add the words 'and criminal';
- (iii) in line 6, between the words 'tourism' and 'etc.' add the words 'agricultural marketing areas links';
- (iv) in line 6, after 'tourism etc?, add 'part contribution to programme for setting up drivers', conductors' and cleaners' roadside resting places and passengers wayside facilities on State roads etc'

The motion was adopted.

THE VICE-CHAIRMAN (SHRI LOKA-NATH MISRA): Now, I will put the Another point which had been mentioned Resolution, as amended, to vote. The question

> "In supersession of the Resolution on Road Development adopted by the Constituent November, 1947, and as subsequently 14th April, 1950, this House hereby resolves

- 1. There shall continue to be set apart an amount not less than 3.5 paise per litre out of the duty of customs and of excise levied on motor spirit and the proceeds thereof shall be applied for the purposes of road development.
- 2. (1) The proceeds of such an amount so set apart in any financial year, reduced by duty attributable to taxed motor spirit used in aviation during the same period, shall be credited as a block grant to a separate Road Fund to be maintained in the Public Account of India.
- (2) For the purpose of this Resolution taxed motor spirit shall mean motor spirit upon which the duty of customs or excise shall have been paid and in respect of which no rebate of such duty have been
- 3. (1) The Road Fund shall be allo cated as follows:
  - (a) a portion equal to twenty per cent shall be retained by the Central Government as a Central Reserve, this percentage being applicable with effect from the allocation due for the financial year 1948-49.
  - (b) out of the remainder there shall be allocated by the Central Government a portion for expenditure in each State and Union Territory specified in the First Schedule to the Constitution as near as may be in the ratio

#### [Shri Lokanath Misra]

- in which the consumption of taxed motor spirit other than motor spirit used in aviation, in each area for which an allocation is to be made shall bear to the total consumption in the territory of India of taxed motor spirit, other than motor spirit used in aviation during the financial year concerned.
- (2) The portions allocated for expenditure in the various States and Union Territories shall be retained by the Central Government until they are actually required for expenditure in the manner hereinafter specified.
- (3) If in the opinion of the Central Government, the Government/Administration of any State/Union Territory has at any time—
  - (a) failed to take such steps as the Central Government may recommend for the regulation and control of molor vehicles within the State or Union Territory; or
- (b) delayed without reasonable cause the application of any portion of the Road Fund allocated or re-allocated, as the case may be, for expenditure within the State or Union Territory.

The Central Government may resume the whole or part of any sums which it may at that Lime hold for expenditure in that State or Union Territory.

(4) All sums resumed by the Central Government from the account of any State Government/Union Territory Administration as aforesaid shall be reallocated between the credit accounts of State Government/Union Territory Administration and the reserve with the Central Government in the ratio of the main allocation for the financial year preceding the year in which the re-allocation is made.

Provided that the sums so calculated as the share of the State/Union Territory from whose account the resumption has been made shall be credited to the reserve with the Central Government.

- (5) Special additions to the Road Fund for financing particular projects may be accepted from source other than mentioned in para 2(1) which shall be kept in a special Reserve Fund and utilised for such projects.
- 4. The balance to the credit of the Road Fund or of any allocation thereof shall not lapse at the end of the financial year.
- 5. No expenditure shall be incurred from any portion of the Road Fund save as hereinafter provided.
- 6. The Central Reserve with the Central Government shall be applied first to defraying the cost of the administering the Road Fund and thereafter the balance of Central Reserve and Central Road Fund (Allocation) shall be utilised for financing such of the schemes connected with roads as the Central Government may approve and the sums allocated for expenditure in the States/Union Territories from these sources may, subject to the previous approval of the Government of India to each proposal made, be expended upon any of the following objects, namely:
  - (a) Road Research and Intelligence Schemes;
  - (b) Traffic Studies and Economic Surveys;
  - (c) Training arrangements for young Engineers;
  - (d) Schemes of all-India importance such as those leading to the removal of regional imbalance such as helping in the development of tribal areas, backward regions, promoting inter-State communication facilities, helping in combating anti-social and criminal elements etc., promotion of tourism, agricultural marketing areas links etc., part contribution to programme for setting up drivers', conductors' and cleaners' roadside resting places and passengers wayside facilities on State

other activities

Workmen's Compensation

Provided that the amounts in the Special Reserve shall be applied only to the purposes for which they are earmarked\*

7. No expenditure shall be approved by the Government of India to be incurred from the Central Road Fund without the prior approval of the Union Minister of Shipping and Transport."

The motion was adopted.

## THE WORKMEN'S COMPENSATION (AMENDMENT) BILL, 1976.

THE MINISTER OF LABOUR (SHRI K. V. RAGHUNATHA REDDY): Sir, I beg to

"That the Bill further to amend the Workmen's Compensation Act, 1923, be taken into consideration."

the subject-matter falls within a very! narrow National Commission on Labour, the Labour compass. Notwithstanding that, i will not be Laws Review Committee set up by the unjustified if I state that this small piece of Government of Gujarat and the Law legislation signifies a landmark in the history of Commission of India are under consideration. labour legislation and also in the history of the These proposals will require a comprehensive workmen's compensation legislation. The hon amendment of the Bill. Meanwhile, I am Members are aware that the Workmen's Com-placing before you. for enactment, a few pensation Act, 1923, is itself a social security proposals of an urgent nature. legislation to be placed on the statute book. The Act provides for payment of compensation to workmen and their families in case of industrial the act is at present restricted to those drawing accidents and of certain occupational diseases wages not exceeding Rs. 500 per month. This resulting in death or disablement. It underlines limit is considered very low in the context of the sound principle that if a worker receives the current wage levels in private as well as injury arising out of and in the course of public sectors. There have, therefore, been employment, he or his dependants should be persistent requests for enhancement of the paid due compensation by the employer. There wage limit for coverage under the Act. It is

roads etc., road/bridge works required for not want to refer to it. It fulfills the need to National Projects like Atomic Power protect the worker from dangerous machinery Stations, Industrial Undertakings etc. and to compensate his loss or injury and to likely to be lost sight of by the road provide for his family. The Act at present authorities concerned in the midst of applies to certain categories of railway employees and persons drawing monthly wages not exceeding Rs. 500 per month and employed in certain employments of hazardous nature as specified in Schedule II to the Act. Schedule II includes persons employed in factories, mines, plantations, mechanically-propelled vehicles, construction works, etc. The State Government are empowered to make addition to Schedule 11 as and when necessary.

> With the introduction of the Employees' State Insurance Scheme, the liability for payment of compensation for industrial accidents and occupational diseases is being gradually transferred from the employers to the Employees' State Insurance Corporation. However, it will take some time to extend the ESI Act, 1948 to all areas and to cover all establishments thereunder. As such, the Workmen's Compensation Act, continues to be in operation and it is necessary to effect changes in it.

The Act was last amended in 1962. Since then, a number of proposals for amendment of Sir, the purpose of the Bill is very limited i and the Act arising from recommendations of the

As mentioned earlier, the coverage under is quite a lot of case law on this subject and I do accordingly proposed to increase the wage limit for coverage of workmen under the Act